

## Customs (Settlement of Cases) Rules, 2007

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## **Customs (Settlement of Cases) Rules, 2007**

In exercise of the powers conferred by section 156 of the Customs Act, 1962 (52 of 1962) and in supersession of the Customs (Settlement of Cases) Rules, 1999, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely : -

## 1. Short title and commencement :-

2. Definitions :-

3. Form and manner of application :-

<u>4.</u> Disclosure of information in the application for settlement of cases :-

5. Manner of Provisional Attachment of Property :-

6. Fee for copies of reports :-